

**SUPREME COURT OF INDIA**

Nathi Devi

Vs.

Radha Devi Gupta

(S. P. Bharucha, N. Santosh Hedge and Ruma Pal JJ.)

02.01.2000

**ORDER**

The Text below is only a summarized version of the order pronounced

It was held that the conflict about the meaning of words 'let out' in the sub section (1) of Section 14-D of Delhi Rent Control Act, 1958 should be heard by a bench of 5 learned judges.